Signature

NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO.

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PETITION NUMBER

: TCP/77/2016

NAME OF THE PETITIONER(S)

: MOANA HONGKONG LIMITED

NAME OF THE RESPONDENT(S)

Name (in Capital)

: MOANA TECHNOLOGIES (INDIA) PVT. LTD. &

8 OTHERS

UNDER SECTION

S.No.

: 397/398

1 P.S.SUMAN

COUNSEL FOR RI, RS, RS, RS , R4 to Rg

Represented by

2. S. SANTHOSH

For Mr. Jasmeeth. Singh Comsel for Petitioner

ORDER

Shri Jasmeeth Singh, counsel for petitioners present. Shri P S Suman, counsel for R1, R3, R5, R7 to R9 present. Counsel for petitioner has given two letters that has been written by Executive Director (Tech), Ministry of Agriculture and Farmers Welfare Department to the Manager-CEO, M/s Moana Hongkong Limited dated 13.4.2017 wherein it has been stated that instead of M/s Vaishnavi Aquatech, M's Moana Hongkong Limited should refund the money in single instalment with 12% interest. In response to the same, M/s Moana Hongkong Limited vide their letter dated 20.4.2017 made it clear that they themselves will repay the money in single instalment with 12% interest on 30.4.2017. In this case the Government money is involved. This Bench directs the petitioner to comply with the direction given by the Ministry of Agriculture and Farmers Welfare Department, Government of India before the next date of hearing. Put up on 05.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy) Member (Judicial)